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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

Original Application No. 435 of 1989

Date of decision: November 7, 1989

1. Sri Bishnu Charan Das, aged years son of Late Kala Charan Das, presently working as Peon, Postal Civil Division, Cuttack-2.
2. Sri Sarat Kumar Mohanty, aged about 36 years, son of Dharanidhar Mohanty, presently working as Peon, Postal Civil Subdivision, Petonsahi, Cuttack-1.
3. Sri Gaira Marandi, aged about 21 years, S/o Leba Marandi, working under Assistant Engineer, Civil Subdivision, Rourkela, Under Civil Division, Cuttack-3. Applicants

-V e r s u s -

1. Union of India represented through Secretary, Telecommunication, New Delhi.
2. Chief General Manager, Telecommunication Orissa Circle, Bhubaneswar-1.
3. Deputy General Manager (Civil) Telecum Civil Circle, Bhubaneswar-7.
4. Executive Engineer/Divisional Officer (Civil) Postal Civil Division, Cuttack-3.
5. Subdivisional Officer, Cuttack.
6. Subdivisional Officer, Rourkela. Respondents

For the Applicants. M/s. P. K. Roy & S. Ray, Advocates

For the Respondents M/s. Ganeswar Rath, Senior Standing Counsel (Central)

1. Whether reporters of local papers may be allowed to see the judgement ? Yes

2. To be referred to the Reporters or not ? No

3. Whether Their Lordships wish to see the fair copy of the Judgement ? Yes

C O R A M :

THE HON'BLE MR. B. R. PATEL, VICE-CHAIRMAN
A N D
THE HON'BLE MR. N. SENGUPTA, MEMBER (JUDICIAL)

N. SENGUPTA, MEMBER (JUDICIAL) The applicants are 3 in number and their case, shorn of unnecessary details, is that they have been working in the Telecommunication Department since 1982 and continuously at least from 1987. It is contended by Sri Roy that the Department has taken a decision which may ultimately throwout the petitioners though they have been rendering service continuously for considerable time without regularisation. They have been classified as casual workers.

2. After having heard Mr. Ganeswar Rath, learned Counsel for the Union of India, and Mr. P. K. Roy, learned Counsel for the applicant and following the decision of the Hon'ble Supreme Court of India, it has also to be directed, as in other case we have done, that a scheme be prepared for absorbing the casual workers according to availability of vacancies and the absorption be made in order of seniority after testing the suitability for the job.

3. Accordingly the case is disposed of leaving the parties to bear their own costs.

B.R. PATEL, VICE-CHAIRMAN

I AGREE

MEMBER (JUDICIAL)

Central Administrative Tribunal
Cuttack Bench
November 7, 1989/Mohapatra



VICE-CHAIRMAN